

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 10

IA 3553/2024

In

C.P. (IB)/66(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **10.07.2024**

NAME OF THE PARTIES: ANCHOR LEASING PRIVATE LIMITED VS
EURO CERAMICS LIMITED

SECTION 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016
REGULATION 44 (2) OF THE LIQUIDATION PROCESS REGULATIONS,
2016

ORDER

IA 3553/2024

1. Mr. Agam H Maloo, Ld. Counsel for the Applicant present.
2. This Application I.A. 3553/2024 is filed by Liquidator Mr. Premraj Ramratan Laddha, under Section 60 (5) of the Code r/w Regulation Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 seeking extension in the liquidation period from 01.07.2024 to 31.12.2024.
3. Ld. Counsel for the Applicant submits that the certain assets/properties were sold in the liquidation proceedings, however, two assets were remaining to be liquidated and they have already published the e-auction notice in relation thereto. Therefore, the Stakeholders Consultation

Committee (SCC) passed a resolution in 16th SCC meeting on 13th June 2024 to seek extension in the liquidation period for 6 six months.

4. Heard the Id. Counsel for the Applicant and perused the records. This Bench considered the submissions made by the Applicant and consider it appropriate to allow the extension of 6 months to complete the liquidation process.
5. In view of above, the I.A. 3553/2024 **is allowed and disposed of.**
6. The Liquidator is directed to file progress report as per the regulations within the time the prescribed period.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)